Final

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 04/16 of NC-VI dated 18.06.2015

Meeting No. 04/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Misc. & Food Products was held on 18.06.2015 under the Chairmanship of Sh. S. K. Samal. Jt. DGFT. Following members were present in the meeting.

| S.N | Name of the Officer | Designation | Department |
|---|---|---|---|
| 1. | Sh. J.P. Maurya | Dy. I.A. | MFPI |
| 2 | Sh. S.K. Pandey | Asstt. Director | MSME(Food) |
| Officers in attendance | | | |
| 3. | Sh. Yoginder Singh | DDG | DGFT |
| 4. | Sh. Ratan Lal Meena | FTDO | DGFT |

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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| 1 | **129** | Party Name:FIELDFRESH FOODS PVT. LTD | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status: Rejected.** |
| | HQ File :01/85/50/095/AM14 01/85/50/037/AM14 | RLA File : 05/23/40/239/AM14 05/23/40/013/AM14 | Lic. No. 0510364498 DT. 04.09.2013 0510351424 DT. 11.04.2013 | |
| | **Request to fulfil the export obligation of two above advance authorisation together.** | | | |
| | **The representative of the firm Mr. Ashwani Kachroo, Head –External Affairs, appeared for PH and was heard in person. The Committee decided that since the option for one import item against both the Advance Authorisations has been exercised by the applicant and accordingly, Advance Authorisations issued and ad-hoc norms ratified already, there is no scope to combine the cases to allow two items** | | | |

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| 2 | **130 Case No.:7/23/85-ALC3/2014** | Party Name:FIELDFRESH FOODS PRIVATE LIMITED | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| | HQ File :01/85/050/00193/AM15/ | RLA File :05/23/040/00523/AM15/ | Lic.No/Date:0510393261 18.02.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015** | | | |

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| 3 | **131**<br>**Case No.:4/9/85-ALC3/2014** | Party Name:WRIGLEY INDIA PVT LTD., | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00070/AM15/ | RLA File :07/24/040/00081/AM15/ | Lic.No/Date:0710105328<br>23.06.2014 | Deferred |
| | **The Committee noted that on the recommendation of MFPI's letter No. 08/DGFT/2011/Vol.II dt. 26.03.2015, certain information have been called for from the firm vide this office letter dated 10.04.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 16.07.2015** | | | |

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| 4 | **132**<br>**Case No.:13/23/85-ALC3/2014** | Party Name:WRIGLEY INDIA PVT LTD., | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00199/AM15/ | RLA File :07/24/040/00342/AM15/ | Lic.No/Date:0710107287<br>24.12.2014 | Deferred |
| | **The Committee noted that on the recommendation of MFPI's letter No. 08/DGFT/2011/Vol.II dt. 06.04.2015, certain information have been called for from the firm vide this office e-mail dated 23.04.2015 followed by hard copy thereof dated 23.04.2015, which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 16.07.2015** | | | |

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| 5 | **133**<br>**Case No.:1/7/85-ALC3/2014** | Party Name:WRIGLEY INDIA PVT LTD., | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00037/AM15/ | RLA File :07/24/040/00018/AM15/ | Lic.No/Date:0710104073<br>13.05.2014 | Deferred |
| | **The Committee noted that on the recommendation of MFPI's letter No. 08/DGFT/2011/Vol.II dt. 26.03.2015, certain information have been called for from the firm vide this office letter dated 10.04.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 16.07.2015** | | | |

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| 6 | **134** | Party Name:JEWEL CONSUMER CARE PVT. LTD | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/162/173/AM15 | RLA File :34/24/40/292/AM13 | Lic.No/Date:3410036335<br>07.03.2013 | Deferred |
| | **The Committee decided to seek comments from Deptt. of C&PC. The case is deferred for 16.07.2015** | | | |

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| 7 | **135** | Party Name:JEWEL CONSUMER CARE PVT. LTD | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| | HQ File :01/85/162/029/AM16 | RLA File :34/24/40/055/AM14 | Lic.No/Date:3410037132 17.06.2013 | Approved |
| | **The Committee noted that NC has approved a similar case in Adv. Auth. No. 3410036727 dated 26.04.2013(M.No. 25 dated 13.03.2014) wherein, the import and export items are same. In view of the above, the Committee decided to advice RA to act in terms of para 4.7.1 of HBP, Vol.I(2009-14).** | | | |

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| 8 | **136 Case No.:6/17/85-ALC3/2014** | Party Name:ARJUNA NATURAL EXTRACTS LIMITED | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| | HQ File :01/85/050/00126/AM15/ | RLA File :10/24/040/00066/AM15/ | Lic.No/Date:1010058840 13.10.2014 | Deferred |
| | **The Committed noted that the firm has furnished the reply as required by Dte. Of Sugar & Vegetable Oil vide their letter dated 23.03.2015 and the same were forwarded to Dte. Of Sugar & Vegetable Oil vide OM dated 10.04.2015 for their comments which are awaited. The Committee decided to remind Dte. Of Sugar & Vegetable Oil to expedite their comments. The case is deferred for 16.07.2015** | | | |

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| 9 | **137 Case No.:5/17/85-ALC3/2014** | Party Name:ARJUNA NATURAL EXTRACTS LIMITED | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| | HQ File :01/85/050/00125/AM15/ | RLA File :10/24/040/00072/AM15/ | Lic.No/Date:1010058858 31.10.2014 | Deferred |
| | **The Committed noted that the firm has furnished the reply as required by Dte. Of Sugar & Vegetable Oil vide their letter dated 23.03.2015 and the same were forwarded to Dte. Of Sugar & Vegetable Oil vide OM dated 10.04.2015 for their comments which are awaited. The Committee decided to remind Dte. Of Sugar & Vegetable Oil to expedite their comments. The case is deferred for 16.07.2015** | | | |

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| | **138**<br>**Case No.:13/3/85-ALC3/2015** | Party Name:JINDAL DRUGS PRIVATE LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00027/AM16/ | RLA File<br>:03/94/040/01010/AM15/ | Lic.No/Date:0310793721<br>09.02.2015 | Deferred |

10 **The Committee noted that the recoverable wastage i.e. Cocoa Powder in this case, is the critical factor in deciding the ad-hoc input output norms. The Committee decided to call for:-**

**(i) Details of quantity and price of Cocoa Powder, which is the recoverable wastage, with supporting documents**

(ii) **Secondly, MFPI may be requested to indicate the process which yields Cocoa Butter from Cocoa Mass as per calculation sheet of MFPI.**

The case is deferred for 16.07.2015

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| | **139**<br>**Case No.:14/3/85-ALC3/2015** | Party Name:JINDAL DRUGS PRIVATE LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00028/AM16/ | RLA File<br>:03/94/040/00984/AM15/ | Lic.No/Date:0310793278<br>23.01.2015 | Deferred |

11 **The Committee noted that the recoverable wastage i.e. Cocoa Powder in this case, is the critical factor in deciding the ad-hoc input output norms. The Committee decided to call for:-**

**(i) Details of quantity and price of Cocoa Powder, which is the recoverable wastage, with supporting documents**

(ii) **Secondly, MFPI may be requested to indicate the process which yields Cocoa Butter from Cocoa Mass as per calculation sheet of MFPI.**

The case is deferred for 16.07.2015

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| | **140**<br>**Case No.:9/17/85-ALC3/2014** | Party Name:SSK EXPORTS LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00129/AM15/ | RLA File<br>:02/24/040/00153/AM15/ | Lic.No/Date:0210205197<br>19.11.2014 | Approved |

12 **The Committee noted the comments of Tea Board furnished vide their letter No. LC/ALA/2013/2885 dt. 11.03.2015 and decided to ratify the norms without wastage as under:-**

| **Export Item** | **Qty.** | **Import Item** | **Qty** |
|---|---|---|---|
| **Indian Black Tea Blended with imported Black Tea of Kenya origin.** | **54,400Kg** | **81,600.00Kg** | **Black Tea (Kenya origin)** | **54,400.00Kg** |

**RA may take consequential action as per policy/procedure.**

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| 13 | **141**<br>**Case No.:11/23/85-ALC3/2014** | Party Name:SSK EXPORTS LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00197/AM15/ | RLA File<br>:02/24/040/00191/AM15/ | Lic.No/Date:0210205428<br>07.01.2015 | Approved |

**The Committee noted that Tea Board has furnished the comments in a similar case of this firm (as in Case No. 12 above- vide F.No. 01/85/50/129/AM15-Adv. Auth. No. 0210205197 dt. 19.11.2014).**

**No wastage is claimed by the applicant. Accordingly, it was decided to fix ad-hoc input output norms along with accountability clause in respect of country of origin of imported tea, as under:-**

| Export Item | Qty. | Import Item | Qty |
|---|---|---|---|
| **Indian Black Tea Blended with 52320Kg imported Black Tea of the same country of origin as imported.** | **78480.00Kg** | **Black Tea** | **52320.00Kg** |

**RA may take consequential action as per policy/procedure.**

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| 14 | **142**<br>**Case No.:9/22/85-ALC3/2014** | Party Name:SSK EXPORTS LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00169/AM15/ | RLA File<br>:02/24/040/00190/AM15/ | Lic.No/Date:0210205370<br>23.12.2014 | Approved |

**The Committee noted that Tea Board has furnished the comments in a similar case of this firm (as in Case No. 12 above- vide F. No. 01/85/50/129/AM15-Adv. Auth. No. 0210205197 dt. 19.11.2014).**

**No wastage is claimed by the applicant. Accordingly, it was decided to fix ad-hoc input output norms along with accountability clause in respect of country of origin of imported tea, as under:-**

| Export Item | Qty. | Import Item | Qty |
|---|---|---|---|
| **Indian Black Tea Blended with 54,400Kg imported Black Tea of the same country of origin as imported.** | **81600.00Kg** | **Black Tea** | **54,400.00Kg** |

**RA may take consequential action as per policy/procedure.**

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| 15 | **143**<br>**Case No.:14/15/85-ALC3/2014** | Party Name:DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00119/AM15/ | RLA File<br>:03/94/040/00553/AM15/ | Lic.No/Date:0310791144<br>17.11.2014 | Deferred |

**The Committee noted that the processing indicated by the firm in their e-mail dated 19.05.2015 will yield a higher purity level of products as commented by the representative of MFPI. Hence, the purity level of import product needs to be indicated by the applicant. The case is deferred for 16.07.2015**

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| 16 | **144**<br>**Case No.:12/9/85-ALC3/2014** | Party Name:DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00078/AM15/ | RLA File :03/94/040/01186/AM14/ | Lic.No/Date:0310783657<br>30.05.2014 | Deferred |
| | **The Committee noted that the processing indicated by the firm in their e-mail dated 19.05.2015 will yield a higher purity level of products as commented by the representative of MFPI. Hence, the purity level of import product needs to be indicated by the applicant. The case is deferred for 16.07.2015** | | | |

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| 17 | **145** | Party Name:CHOICE TRADING CORPORATION PVT. LTD | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/50/026/AM14 | RLA File :10/24/40/089/AM13 | Lic.No/Date:1010052940<br>21.03.2013 | Rejected |
| | **Request of the firm for amendment in one of the input from White Vinegar to White Wine Vinegar in respect of subject advance authorisation.** | | | |
| | **The Committee decided to maintain the decision already taken in the matter in the light of MFPI's comments furnished vide their OM No. 88/DGFT/2011 dated 06.12.2013.** | | | |

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| 18 | **146** | Party Name:CHOICE TRADING CORPORATION PVT. LTD | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/50/089/AM11 | RLA File :10/24/40/056/AM11 | Lic.No/Date:1010040368<br>30.09.2010 | Deferred |
| | **Request of the firm :- (i) to enhance wastage on inputs from 2% to 5% & (ii) amendment of one of the input from White Vinegar to White Wine Vinegar.** | | | |
| | **The Committee noted that the firm has made two requests i.e. (i) Change of description of import item from White Vinegar to White Wine Vinegar. (ii) Second request is enhancement of wastage from 2% to 5%. It was noted that the applicant has represented with data and stage-wise wastage in flow chart in support of second request. Committee decided that MFPI may re-examine their comments regarding increase in wastage on import items. The first request is not acceded to.**<br><br>**The case is deferred for 16.07.2015.** | | | |

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| 19 | **147** | Party Name:TASTE L FINE FOOD PVT. LTD | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| | HQ File :01/85/50/133/AM13 | RLA File :03/95/40/255/AM13 | Lic.No/Date:0310706518 28.08.2012 | Deferred |
| | **The Committee noted that certain information have been called for from the firm vide this office e-mail dated 01.05.2015 followed by e-mail dated 01.06.2015(Ist reminder), reply awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 16.07.2015** | | | |

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| 20 | **148**<br>**Case No.:6/26/85-ALC3/2013** | Party Name:TASTE L FINE FOOD PRIVATE LIMITED | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| | HQ File :01/85/050/00167/AM14/ | RLA File :03/95/040/00819/AM14/ | Lic.No/Date:0310765542 10.01.2014 | Deferred |
| | **The Committee noted that certain information have been called for from the firm vide this office e-mail dated 01.05.2015 followed by e-mail dated 01.06.2015(Ist reminder), reply awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 16.07.2015** | | | |

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| 21 | **149**<br>**Case No.:13/22/85-ALC3/2014** | Party Name:R.H INTERNATIONAL | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00173/AM15/ | RLA File<br>:29/24/040/00011/AM15/ | Lic.No/Date:2910025190<br>19.01.2015 | Approved |

**The Committee noted the comments furnished by MSME(Mech) vide their UO No. 30(22)/15-ME dated 05.05.2015. On the basis of MSME(Mech)'s comments, the Committee decided to ratify the ad-hoc input output norms on net to net basis with accountability clause as under:-**

| S.No. | **Export Item Name** | Qty |
|---|---|---|
| 1 | FLORAIN CANDLELIER SMALL (MADE OF BRASS, IRON & GLASS) | 76.000Nos. |
| 2 | FLORAIN CANDLELIER MEDIUM (MADE OF BRASS, IRON & GLASS) | 39.000Nos. |
| 3 | FLORAIN CANDLELIER LARGE (MADE OF BRASS, IRON & GLASS) | 71.000Nos. |

| Sl.No. | **Import Item Name** | Qty |
|---|---|---|
| 1 | ITEM NO 185 /3", GLASS ORNAMENT CRYSTAL TEARDROP (SMALL) | 836.000 Nos. |
| 2 | ITEM NO 185 /4", GLASS ORNAMENT CRYSTAL TEARDROP (MEDIUM) | 546.000 Nos. |
| 3 | ITEM NO 185 /5", GLASS ORNAMENT CRYSTAL TEARDROP (LARGE) | 923.000 Nos. |
| 4 | ITEM NO 2528-20MM, GLASS ORNAMENT CRYSTAL ROSSETTE (SMALL) | 4940.000Nos. |
| 5 | ITEM NO 2528-30MM, GLASS ORNAMENT CRYSTAL ROSSETTE (MEDIUM) | 2496.000Nos. |
| 6 | ITEM NO 2528-40MM, GLASS ORNAMENT CRYSTAL ROSSETTE (LARGE) | 4615.000Nos. |
| 7 | ITEM NO 1003-3.5", GLASS ORNAMENT CRYSTAL ROUND LEAF (SMALL) | 1900.000Nos. |
| 8 | ITEM NO 1003-4.5", GLASS ORNAMENT CRYSTAL ROUND LEAF (MEDIUM) | 936.000Nos. |
| 9 | ITEM NO 1003-5.5", GLASS ORNAMENT CRYSTAL ROUND LEAF (LARGE) | 2556.000Nos. |
| 10 | ITEM NO 1008-3", GLASS ORNAMENT CRYSTAL POINTED LEAF (SMALL) | 3876.000Nos. |
| 11 | ITEM NO 1008-4", GLASS ORNAMENT CRYSTAL POINTED LEAF (MEDIUM) | 1755.000Nos. |
| 12 | ITEM NO 1008-5", GLASS ORNAMENT CRYSTAL POINTED LEAF (LARGE) | 3621.000Nos. |

RA may take consequential action as per policy/procedure.

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| | **150**<br>**Case No.:11/12/85-ALC3/2014** | Party Name:GADRE MARINE EXPORT PVT LTD | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 22 | HQ File :01/85/050/00100/AM15/ | RLA File :03/94/040/00334/AM15/ | Lic.No/Date:0310787165<br>22.07.2014 | Deferred |
| | **The Committee noted that the comments are awaited from CIFT. The Committee decided to remind CIFT to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **151**<br>**Case No.:5/10/85-ALC3/2014** | Party Name:IRIS PRODUCTS PVT. LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 23 | HQ File :01/85/050/00083/AM15/ | RLA File :08/24/040/00170/AM15/ | Lic.No/Date:0810132817<br>24.07.2014 | Deferred |
| | **The Committee noted that MSME(Food) has not furnished the comments despite 4 reminders. The Committee decided to remind MSME(Food) through D.O. reminder from the level of Chairman to Jt. DC(Sh. S.R. Samuel) to expedite their comments. The case is deferred for 16.07.2015** | | | |

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| | **152**<br>**Case No.:10/22/85-ALC3/2014** | Party Name:VADILAL INDUSTRIES LTD | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 24 | HQ File :01/85/050/00170/AM15/ | RLA File :08/24/040/00355/AM15/ | Lic.No/Date:0810134171<br>30.12.2014 | Deferred |
| | **The Committee noted that comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 16.07.2015.** | | | |

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| 25 | **153**<br>**Case No.:23/7/85-ALC3/2014** | Party Name:KRYSTAL COLLOIDSPVT. LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00059/AM15/ | RLA File<br>:03/94/040/00013/AM15/ | Lic.No/Date:0310780722<br>06.05.2014 | Approved |

**The Committee noted the comments furnished by MSME(Food) vide their U.O. No. 17(4)(1)/2013-Food dated 26.05.2015 recommending 2% wastage on input. The Committee decided to ratify the norms as under :-**

| Export Item | Qty. | Import Item | Qty |
|---|---|---|---|
| Gum Karaya Cleaned and Processed Lump<br>or<br>Powder Gum Karaya Grade I or II or III | 15762.00Kg | Gum Karaya Lumps in raw form | 16077.24Kg |

RA may take consequential action as per policy/procedure.

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| 26 | **154**<br>**Case No.:28/17/85-ALC3/2014** | Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00148/AM15/ | RLA File<br>:03/94/040/00601/AM15/ | Lic.No/Date:0310790288<br>16.10.2014 | Deferred |

**The Committed noted that as per Standard Input Output Norms (SIONs) 2% wastage is allowed against export of capsules. Therefore, 16% wastage recommended by Deptt of Pharmaceuticals appears to be on a higher side. The Committee decided that Deptt. of Pharmaceuticals may be requested to clarify this aspect. The case is deferred for 16.07.2015.**

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| 27 | **155**<br>**Case No.:14/7/85-ALC3/2014** | Party Name:SUPERHOUSE LTD., | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00050/AM15/ | RLA File<br>:06/24/040/00011/AM15/ | Lic.No/Date:0610037688<br>02.06.2014 | Deferred |

**It was decided that recommendation furnished by Consultant of DIPP in respect of input output norms is not to be accepted as per the decision taken in the past by this committee. The Committee decided to convey this to DIPP with a request to forward their comments at appropriate level. The case is deferred for 16.07.2015.**

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Udyog Bhawan, New Delhi

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| 28 | **156**<br>**Case No.:5/21/85-ALC3/2013** | Party Name:SUPERHOUSE LTD., | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00136/AM14/ | RLA File<br>:06/24/040/00028/AM14/ | Lic.No/Date:0610035153<br>29.11.2013 | Deferred |

**It was decided that recommendation furnished by Consultant of DIPP in respect of input output norms is not to be accepted as per the decision taken in the past by this committee. The Committee decided to convey this to DIPP with a request to forward their comments at appropriate level. The case is deferred for 16.07.2015.**

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| 29 | **157**<br>**Case No.:16/23/85-ALC3/2014** | Party Name:WRITEFINE PRODUCTS PVT.LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00202/AM15/ | RLA File<br>:03/95/040/00848/AM15/ | Lic.No/Date:0310793386<br>29.01.2015 | Approved |

**The Committee noted the comments furnished by MSME(Chem) vide their O.M. No. 23(6)/2014-Chem dated 21.05.2015. On the basis of MSME(Chem)'s comments, the Committee decided to ratify the norms as under :**

| Export Item | Qty. | S.No. | Import Item | Qty |
|---|---|---|---|---|
| Black Lead Writing Pencils with Eraser Tips. | 75000 Gross | 1 | Wooden Slates for Pencils | 82500Gross |
| | | 2 | Graphite | 11370Kgs. |
| | | 3 | Aluminium Ferrules | 75000Gross |
| | | 4 | Rubber Tips | 75000Gross |

RA may take consequential action as per policy/procedure.

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| 30 | **158**<br>**Case No.:3/15/85-ALC3/2014** | Party Name:ALKALOIDS CORPORATION | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00108/AM15/ | RLA File<br>:02/24/040/00081/AM15/ | Lic.No/Date:0210204707<br>05.08.2014 | Approved |

**The Committee noted the comments furnished by Deptt. of Pharmaceuticals vide their O.M. No. 35021/01/2015-PI(Norms) dated 20.05.2015. On the basis of comments Deptt. of Pharmaceutical, Committee decided to ratify the norms as under :-**

| Export Item | Qty. | S.No. | Import Item | Qty |
|---|---|---|---|---|
| Scammony Resin (Powdered) | 1.00Kg | Scammony Root | | 8.182Kg/Kg |

RA may take consequential action as per policy/procedure.

YOGINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce

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| 31 | **159**<br>**Case No.:19/22/85-ALC3/2014** | Party Name:NOBEL HYGIENE PVT.LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00179/AM15/ | RLA File :03/95/040/00676/AM15/ | Lic.No/Date:0310791175<br>18.11.2014 | Deferred |
| | **The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner, Mumbai to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| 32 | **160**<br>**Case No.:32/17/85-ALC3/2014** | Party Name:NUTRIVITA FOODS PVT.LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00152/AM15/ | RLA File :03/95/040/00555/AM15/ | Lic.No/Date:0310789919<br>01.10.2014 | Deferred |
| | **The Committee noted that certain information have been called for from the firm vide this office letter dated 09.04.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 16.07.2015.** | | | |

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| 33 | **161**<br>**Case No.:11/22/85-ALC3/2014** | Party Name:BELOOR BAYIR BIOTECH LTD, | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00171/AM15/ | RLA File :07/24/040/00365/AM15/ | Lic.No/Date:0710107500<br>27.01.2015 | Deferred |
| | **The Committee noted that on the recommendation of MFPI's letter No. 4(10)/2015 dated 30.03.2015, certain information have been called for from the firm vide this office letter dated 24.04.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 16.07.2015.** | | | |

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| 34 | **162** | Party Name:WESTERN INDIA CASHEW CO. PVT. LTD | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/162/067/AM15 | RLA File :32/24/40/148/AM14 | Lic.No/Date:3210077309<br>03.11.2014 | Decided |
| | **Request for correction/amendment in the ad-hoc norms fixed by NC regarding packing material.** | | | |
| | **The Committee was of the view that the packing material will be governed by General Policy on this item. Therefore, applicant may approach RA for change in description of the packing material.** | | | |

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| | **163**<br>**Case No.:3/17/85-ALC3/2014** | Party Name:VPL CHEMICALS PVT.LTD, | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 35 | HQ File<br>:01/85/050/00123/AM15/ | RLA File<br>:07/24/040/00087/AM15/ | Lic.No/Date:0710106961<br>13.11.2014 | Deferred |
| | **The Committee noted that Deptt. of C&PC vide their OM No. 46011/25/2015-PC.II dated 16.06.2015 has requested to forward a complete set of application of this case as the same is not traceable in their office. The Committee decided to forward a complete set of application to Deptt. fo C&PC for the examination and submission of comments. The case is deferred for 16.07.2015.** | | | |

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| | **164**<br>**Case No.:9/23/85-ALC3/2014** | Party Name:M & B ENGINEERING LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 36 | HQ File<br>:01/85/050/00195/AM15/ | RLA File<br>:08/24/040/00396/AM15/ | Lic.No/Date:0810134481<br>03.02.2015 | Deferred |
| | **The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **165** | Party Name: PRAGATI GLASS PVT. LTD | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 37 | HQ File<br>:01/85/50/027/AM15 | RLA File :03/95/40/1024/AM14 | Lic.No/Date:0310776251<br>28.03.2014 | Deferred |
| | **The committee noted that the information are awaited from the firm. The Committee decided to remind the firm to expedite the reply. The case is deferred for 16.07.2015** | | | |

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| | **166**<br>**Case No.:12/22/85-ALC3/2014** | Party Name:OSTERN PRIVATE LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 38 | HQ File<br>:01/85/050/00172/AM15/ | RLA File<br>:02/24/040/00160/AM15/ | Lic.No/Date:0210205413<br>02.01.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite the comments. The case is deferred for 16.07.2015.** | | | |

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| 39 | **167**<br>**Case No.:13/17/85-ALC3/2014** | Party Name:AGSON GLOBAL PRIVATE LIMITED. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00133/AM15/ | RLA File<br>:05/23/040/00249/AM15/ | Lic.No/Date:0510391556<br>13.10.2014 | Deferred |
| | **The Committee noted that the information are awaited from the firm called for vide this office e-mail dated 30.03.2015 followed by e-mail reminder dated 20.04.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 16.7.2015.** | | | |

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| 40 | **168**<br>**Case No.:6/9/85-ALC3/2014** | Party Name:APEEJAY TEA LIMITED, | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00072/AM15/ | RLA File<br>:02/24/040/00035/AM15/ | Lic.No/Date:0210204151<br>20.06.2014 | Deferred |
| | **The Committee noted that the firm has not furnished the information called for vide this office e-mail dated 23.04.2015 followed by e-mail reminder dated 01.06.2015 which is awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 16.07.2015.** | | | |

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| 41 | **169**<br>**Case No.:31/17/85-ALC3/2014** | Party Name:NASHIK VINTNERS PVT LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00151/AM15/ | RLA File<br>:03/95/040/00513/AM15/ | Lic.No/Date:0310790073<br>09.10.2014 | Deferred |
| | **The Committee noted that the firm has not furnished the information called for vide this office e-mail dated 01.05.2015 followed by e-mail reminder dated 01.06.2015 which is awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 16.07.2015.** | | | |

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| 42 | **170**<br>**Case No.:1/21/85-ALC3/2013** | Party Name:ELITE GREEN PVT. LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00132/AM14/ | RLA File<br>:08/24/040/00323/AM14/ | Lic.No/Date:0810125777<br>18.10.2013 | Deferred |
| | **The Committee noted that the updated position is not reflected in the agenda. Clarification sought from RA, Ahmedabad vide this office letter dated 12.03.2015 has not been received. RA, Ahmedabad may be reminded. Firm may also be reminded. The case is deferred for 16.07.2015.** | | | |

Director (Ed/HD) JINDER SINGH
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Udyog Bhawan, New Delhi

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| | **171**<br>**Case No.:2/3/85-ALC3/2015** | Party Name:FRESH & HONEST CAFE LTD | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00016/AM16/ | RLA File<br>:04/24/040/00307/AM15/ | Lic.No/Date:0410160313<br>20.03.2015 | Approved |
| 43 | **The Committee noted the comments of MFPI furnished vide their letter No. 4(8)/2014DGFT dated 10.06.2015. The Committee decided that the word 'Bean' may be deleted from the description of export item as suggested by the representative of MFPI present in the meeting. On the basis of MFPI's comments, the committee decided to ratify the ad-hoc input output norms as under:-** | | | |

| Export Item | Qty. | Import Item | Qty. |
|---|---|---|---|
| **Dark Roasted Ground Coffee from Arabica Cherry** | **96000.00Kg** | **Green Coffee Beans (Arabica Cherry)** | **116160.00Kg** |

**RA may take consequential action as per policy/procedure.**

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| | **172**<br>**Case No.:18/22/85-ALC3/2014** | Party Name:SHANTILAL & BROS (MFG DEPT) | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 44 | HQ File :01/85/050/00178/AM15/ | RLA File<br>:03/95/040/00708/AM15/ | Lic.No/Date:0310791642<br>03.12.2014 | Withdrawn. |
| | **The Committee noted that the firm has surrendered the subject advance authorisation unutilised and the same cancelled as per the letter No. 03/95/165/105/AM16 dated 18.05.2015 of RA, Mumbai. Therefore, it was decided to withdraw the case.** | | | |

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| | **173**<br>**Case No.:9/15/85-ALC3/2014** | Party Name:SRS UNISTRAW PRIVATE LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 45 | HQ File :01/85/050/00114/AM15/ | RLA File<br>:03/95/040/00334/AM15/ | Lic.No/Date:0310789120<br>12.09.2014 | Deferred |
| | **The committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 16.07.2015.** | | | |

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उप महानिदेशक (क्षेत्र) व्यापार
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| | **174** | Party Name:STAR VET CHEM PVT. LTD | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| 46 | HQ File :01/85/162/033/AM14 | RLA File :09/24/40/046/AM14 | Lic.No/Date:0310789120 12.09.2014 | Deferred |
| | **The Committee noted that the firm has not furnished the reply despite Ist reminder dated 20.04.2015. The Committee decided to remind the firm to expedite the information. The case is deferred for 16.07.2015.** | | | |

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| | **175 Case No.:26/22/85-ALC3/2014** | Party Name:BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED, | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| 47 | HQ File :01/85/050/00186/AM15/ | RLA File :03/94/040/00979/AM15/ | Lic.No/Date:0310793167 21.01.2015 | Deferred |
| | **The Committee noted that the comments are awaited from DIPP despite reminder dated 24.04.2015. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **176 Case No.:6/22/85-ALC3/2014** | Party Name:STEELCASE ASIA PACIFIC HOLDINGS INDIA PVT.LTD. | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| 48 | HQ File :01/85/050/00166/AM15/ | RLA File :31/83/040/00195/AM15/ | Lic.No/Date:3110065144 16.12.2014 | Deferred |
| | **The Committee noted that the comments are awaited from MSME(Mech) despite reminder dated 27.04.2015. The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **177 Case No.:25/22/85-ALC3/2014** | Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| 49 | HQ File :01/85/050/00185/AM15/ | RLA File :03/94/040/00900/AM15/ | Lic.No/Date:0310792356 24.12.2014 | Deferred |
| | **The Committed noted that as per Standard Input Output Norms (SIONs) 2% wastage is allowed against export of capsules. Therefore, 16% wastage recommended by Deptt of Pharmaceuticals appears to be on a higher side. The Committee decided that Deptt. of Pharmaceuticals may be requested to clarify this aspect. The case is deferred for 16.07.2015.** | | | |

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| 50 | **178**<br>**Case No.:1/17/85-ALC3/2014** | Party Name:ESSEM TECNOPINZ PVT. LTD | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00121/AM15/ | RLA File<br>:31/83/040/00092/AM15/ | Lic.No/Date:3110065137<br>12.12.2014 | Deferred |
| | **The Committee noted the comments of MSME( Mech) furnished vide their U.O. No. 30(18)/15-ME dated 05.05.2015 and decided to examine the case on file in regard to cutting oil allowed under SION. The case is deferred for 16.07.2015.** | | | |

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| 51 | **179**<br>**Case No.:2/22/85-ALC3/2014** | Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED, | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00162/AM15/ | RLA File<br>:21/24/040/00005/AM15/ | Lic.No/Date:2110001126<br>30.12.2014 | Deferred |
| | **The Committee noted that certain information have been called for from the firm vide this office e-mail dated 15.04.2015 followed by e-mail reminder dated 24.04.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 16.07.2015.** | | | |

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| 52 | **180**<br>**Case No.:7/22/85-ALC3/2014** | Party Name:CHHAJED FOODS PRIVATE LIMITED, | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00167/AM15/ | RLA File<br>:08/24/040/00342/AM15/ | Lic.No/Date:0810134063<br>16.12.2014 | Deferred |
| | **The Committee noted that comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| 53 | **181**<br>**Case No.:10/23/85-ALC3/2014** | Party Name:NEWBY TEAS OVERSEAS PVT.LTD., | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00196/AM15/ | RLA File<br>:02/24/040/00187/AM15/ | Lic.No/Date:0210205422<br>06.01.2015 | Deferred |
| | **The Committee noted that comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **182**<br>**Case No.:4/23/85-ALC3/2014** | Party Name:SEAHATH CANNING COMPANY, | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 54 | HQ File<br>:01/85/050/00190/AM15/ | RLA File<br>:17/24/040/00137/AM15/ | Lic.No/Date:1710005988<br>01.12.2014 | Approved |
| | **The Committee noted that the firm has applied inputs for packing material which is governed by general policy of packing material. RA may be approached for this purpose.** | | | |

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| | **183**<br>**Case No.:2/21/85-ALC3/2013** | Party Name:CREATIVE GARMENTS PVT. LTD., | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00133/AM14/ | RLA File<br>:03/94/040/00709/AM14/ | Lic.No/Date:0310761849<br>13.12.2013 | Approved |

**The Committee noted the comments furnished by MSME(Hosiery) vide their U.O. No. 37(5)/52/2014-15/Hosiery/133 dt. 27.05.2015 On the basis of MSMS(Hosiery)'s comments, , Committee decided to ratify the norms as under :-**

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| Export Item | Qty. | S.No. | Import Item | Qty |
|---|---|---|---|---|
| Sleeping Bags (Style No. S-20 Basic) made from 100% Polyester woven Dyed fabric, GSM 65 ± 10 for front and 100% Polyester woven Dyed fabric, GSM+ 10% with 58"width. | 1.00No. | 1 | 100% Polyester woven dyed Fabric, GSM 65"± 10%, width 60 | 3.34 Sq.Mtrs/Pc |
| | | 2 | 100% Polyester woven dyed Fabric, GSM 63 ± 10%, width 58" | 2.90 Sq.Mtrs/Pc |
| Sleeping Bags (Style No. S-15) made from two fabrics, 100% Polyester woven printed fabric, GSM 64 ± 10 for front and 100% Polyester woven Dyed fabric, GSM 63 ± 10% for back, with Zip. | 1.00No. | 1 | 100% Polyester woven printed fabric, width 60"GSM 64 ± 10% | 4.0 Sq.Mtrs/Pc |
| | | 2 | 100% Polyester woven dyed Fabric , width 60"GSM 63 ± 10% | 3.46 Sq.Mtrs/Pc |
| | | 3 | Coil Zipper-6mm-270mm | Net to net with accountability clause |
| Sleeping Bags (Style No. S-20) made from two fabrics, 100% Polyester woven printed fabric, GSM 63 ± 10 for front and 100% Polyester woven dyed fabric, GSM 63 ± 10% with Zips. | 1.00No. | 1 | 100% Polyester woven printed fabric, GSM 63"± 10%, width 66 | 4.85 Sq.Mtrs/Pc |
| | | 2 | 100% Polyester woven Dyed Fabric GSM 63" ± 10%, width 66 | 4.19 Sq.Mtrs/Pc |
| | | 3 | Nylone Zipper 6mm-270mm | Net to net with accountability clause |

RA may take consequential action as per policy/procedure.

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| 56 | **184**<br>**Case No.:2/23/85-ALC3/2014** | Party Name:SUPARSHVA SWABS (I) | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00188/AM15/ | RLA File :05/24/040/00496/AM15/ | Lic.No/Date:0510393029<br>29.01.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| 57 | **185**<br>**Case No.:11/7/85-ALC3/2013** | Party Name:SHREE VINAYAK FOODS & FABRICS P. LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00048/AM14/ | RLA File :08/24/040/00075/AM14/ | Lic.No/Date:0810121379<br>24.05.2013 | Approved |

**Committee noted the comments furnished by MSME(Food) vide their U.O. No. 17(4)(1)/2015Food dated 01.06.2015. On the basis of MSMS(Food)'s comments, , Committee decided to ratify the norms as under :-**

| Export Item | Qty. | Import Item | Qty |
|---|---|---|---|
| Processed Food(Frozen) items Spring Rolls Vegetable and Samosa-Mix Vegetable, Paneer Tikka, Punjabi, Cocktail Dal, Potato in Assorted Size, with net content of Spring Roll Pastry of 178600.00Kg | 983115.00 Kgs. | Frozen Spring Roll Pastry. | 182172.00Kgs |

**RA may take consequential action as per policy/procedure.**

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| 58 | **186**<br>**Case No.:3/19/85-ALC3/2014** | Party Name:SHANTILAL & BROS (MFG DEPT) | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File :01/85/050/00158/AM15/ | RLA File :03/95/040/00789/AM15/ | Lic.No/Date:0310792264<br>22.12.2014 | Deferred |
| | **The Committee noted that the comments are awaited from Deptt. of Electronics & Information Technology (Diety). The Committee decided to remind Diety to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **187** | Party Name:OSTERN PVT. LTD | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| 59 | HQ File :01/85/50/039/AM15 | RLA File :02/24/40/028/AM15 | Lic.No/Date:0210203394 21.05.2014 | Deferred |
| | **The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **188** | Party Name:CHIPITA INDIA PVT. LTD | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| 60 | HQ File :01/85/50/025/AM15 | RLA File :03/94/40/1035/AM14 | Lic.No/Date:0310775540 24.03.2014 | Deferred |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **189 Case No.:7/4/85-ALC3/2015** | Party Name:SRS UNISTRAW PRIVATE LIMITED | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| 61 | HQ File :01/85/050/00037/AM16/ | RLA File :03/95/040/01020/AM15/ | Lic.No/Date:0310794506 11.03.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **190 Case No.:6/4/85-ALC3/2015** | Party Name:SRS UNISTRAW PRIVATE LIMITED | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status:** |
| 62 | HQ File :01/85/050/00036/AM16/ | RLA File :03/95/040/01021/AM15/ | Lic.No/Date:0310794569 13.03.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **191**<br>**Case No.:10/4/85-ALC3/2015** | Party Name:GROVER VINEYARDS LTD., | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 63 | HQ File<br>:01/85/050/00040/AM16/ | RLA File<br>:07/24/040/00294/AM15/ | Lic.No/Date:0710108129<br>30.04.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **192**<br>**Case No.:2/2/85-ALC3/2015** | Party Name:BELOOR BAYIR BIOTECH LTD, | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 64 | HQ File<br>:01/85/050/00013/AM16/ | RLA File<br>:07/24/040/00454/AM15/ | Lic.No/Date:0710107909<br>23.03.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **193**<br>**Case No.:2/4/85-ALC3/2015** | Party Name:SANSTAR BIO-POLYMERS LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 65 | HQ File<br>:01/85/050/00032/AM16/ | RLA File<br>:08/24/040/00481/AM15/ | Lic.No/Date:0810135062<br>20.04.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **194**<br>**Case No.:3/4/85-ALC3/2015** | Party Name:RAMA GUM INDUSTRIES (INDIA) LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 66 | HQ File<br>:01/85/050/00033/AM16/ | RLA File<br>:08/24/040/00414/AM15/ | Lic.No/Date:0810135078<br>22.04.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **195**<br>**Case No.:9/4/85-ALC3/2015** | Party Name:JINDAL DRUGS PRIVATE LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 67 | HQ File<br>:01/85/050/00039/AM16/ | RLA File<br>:03/94/040/01182/AM15/ | Lic.No/Date:0310794877<br>25.03.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **196**<br>**Case No.:4/4/85-ALC3/2015** | Party Name:ORGANIC INDIA PVT.LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 68 | HQ File<br>:01/85/050/00034/AM16/ | RLA File<br>:06/24/040/00006/AM16/ | Lic.No/Date:0610038146<br>08.05.2015 | Deferred |
| | **The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **197**<br>**Case No.:3/2/85-ALC3/2015** | Party Name:J.K.MALT PRODUCTS PVT LTD, | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 69 | HQ File<br>:01/85/050/00014/AM16/ | RLA File<br>:34/24/040/00316/AM15/ | Lic.No/Date:3410041009<br>04.03.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **198**<br>**Case No.:11/4/85-ALC3/2015** | Party Name:FEATHERLITE PRODUCTS PVT. LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00041/AM16/ | RLA File<br>:07/24/040/00430/AM15/ | Lic.No/Date:0710107927<br>25.03.2015 | Deferred |
| 70 | **Sh. K.S. Sodhi, Asstt. Director of MSME(Mech) has informed over telephone that the same information may be called for from the firm as desired in a previous case vide their UO No. 30(48, 49 & 5)/15-ME dated 15.06.2015. Therefore, the Committee decided to call for the following information from the firm:-**<br>**1. Sketch of export item.**<br>**2. CAD or lay market labelled with specification for export item along with width of the fabrics.**<br>**3. Calculation sheet for computing the quantity of consumption of import item per piece of export item.**<br>**The case is deferred for 16.07.2015.** | | | |

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| | **199**<br>**Case No.:1/2/85-ALC3/2015** | Party Name:FEATHERLITE PRODUCTS PVT. LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00012/AM16/ | RLA File<br>:07/24/040/00396/AM15/ | Lic.No/Date:0710107748<br>03.03.2015 | Deferred |
| 71 | **Sh. K.S. Sodhi, Asstt. Director of MSME(Mech) has informed over telephone that the same information may be called for from the firm as desired in a previous case vide their UO No. 30(48, 49 & 5)/15-ME dated 15.06.2015. Therefore, the Committee decided to call for the following information from the firm:-**<br>**1. Sketch of export item.**<br>**2. CAD or lay market labelled with specification for export item along with width of the fabrics.**<br>**3. Calculation sheet for computing the quantity of consumption of import item per piece of export item.**<br>**The case is deferred for 16.07.2015.** | | | |

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| | **200**<br>**Case No.:13/4/85-ALC3/2015** | Party Name:FEATHERLITE PRODUCTS PVT. LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00043/AM16/ | RLA File<br>:07/24/040/00429/AM15/ | Lic.No/Date:0710107901<br>23.03.2015 | Deferred |
| 72 | **Sh. K.S. Sodhi, Asstt. Director of MSME(Mech) has informed over telephone that the same information may be called for from the firm as desired in a previous case vide their UO No. 30(48, 49 & 5)/15-ME dated 15.06.2015. Therefore, the Committee decided to call for the following information from the firm:-**<br>**1. Sketch of export item.**<br>**2. CAD or lay market labelled with specification for export item along with width of the fabrics.**<br>**3. Calculation sheet for computing the quantity of consumption of import item per piece of export item.**<br>**The case is deferred for 16.07.2015.** | | | |

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| | **201**<br>**Case No.:12/4/85-ALC3/2015** | Party Name:FEATHERLITE PRODUCTS PVT. LTD. | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00042/AM16/ | RLA File<br>:07/24/040/00434/AM15/ | Lic.No/Date:0710107905<br>23.03.2015 | Deferred |
| 73 | **Sh. K.S. Sodhi, Asstt. Director of MSME(Mech) has informed over telephone that the same information may be called for from the firm as desired in a previous case vide their UO No. 30(48, 49 & 5)/15-ME dated 15.06.2015. Therefore, the Committee decided to call for the following information from the firm:-**<br>**1. Sketch of export item.**<br>**2. CAD or lay market labelled with specification for export item along with width of the fabrics.**<br>**3. Calculation sheet for computing the quantity of consumption of import item per piece of export item.**<br>**The case is deferred for 16.07.2015.** | | | |

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| | **202**<br>**Case No.:1/4/85-ALC3/2015** | Party Name:SARITA HANDA EXPORTS PVT LTD | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 74 | HQ File<br>:01/85/050/00031/AM16/ | RLA File<br>:05/24/040/00015/AM16/ | Lic.No/Date:0510393961<br>24.04.2015 | Deferred |
| | **The Committee noted that the comments are awaited from O/o Textile Commissioner. The Committee decided to remind O/o Textile Commissioner to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| | **203**<br>**Case No.:1/13/85-ALC3/2014** | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| 75 | HQ File<br>:01/85/050/00104/AM15/ | RLA File<br>:09/24/040/00007/AM15/ | Lic.No/Date:0910059734<br>08.04.2014 | Deferred |
| | **The Committee noted that the comments are awaited from Deptt. of C&PC. The Committee observed that the export item is Articaine HCL which is a drug. Therefore, The Committee decided the case may be referred to Deptt. of Pharmaceuticals. The case is deferred for 16.07.2015.** | | | |

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| 76 | **204**<br>**Case No.:1/9/85-ALC3/2014** | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00067/AM15/ | RLA File<br>:09/24/040/00049/AM15/ | Lic.No/Date:0910059919<br>28.04.2014 | Deferred |
| | **The Committee noted that the comments are awaited from Deptt. of C&PC. The Committee observed that the export item is Articaine HCL which is a drug. Therefore, The Committee decided the case may be referred to Deptt. of Pharmaceuticals. The case is deferred for 16.07.2015.** | | | |

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| 77 | **205**<br>**Case No.:1/19/85-ALC3/2014** | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00156/AM15/ | RLA File<br>:09/24/040/00411/AM15/ | Lic.No/Date:0910061136<br>27.10.2014 | Deferred |
| | **The Committee noted that the comments are awaited from Deptt. of C&PC. The Committee observed that the export item is Articaine HCL which is a drug. Therefore, The Committee decided the case may be referred to Deptt. of Pharmaceuticals. The case is deferred for 16.07.2015.** | | | |

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| 78 | **206**<br>**Case No.:5/4/85-ALC3/2015** | Party Name:SACHCHADE FOOD PRIVATE LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00035/AM16/ | RLA File<br>:08/24/040/00019/AM16/ | Lic.No/Date:0810135076<br>22.04.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| 79 | **207**<br>**Case No.:8/4/85-ALC3/2015** | Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED | Meet No/Date:4/85-ALC3/2015<br>18.06.2015 | **Status:** |
| | HQ File<br>:01/85/050/00038/AM16/ | RLA File<br>:31/83/040/00217/AM15/ | Lic.No/Date:3110065214<br>20.01.2015 | Deferred |
| | **The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| 80 | **208** | Party Name:LAXMI ENTERPRISES, NAVI MUMBAI, 100% EOU | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status: Deferred** |
| | HQ File :01/85/162/152/AM14 | **Fixation of ad-hoc wastage input output norms.** | | |
| | **The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 16.07.2015.** | | | |

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| 81 | **209** | Party Name:GILLETTE DIVERSIFIED OPERATIONS PVT. LTD | Meet No/Date:4/85-ALC3/2015 18.06.2015 | **Status: Clarified.** |
| | HQ File :01/85/171/015/AM16 | **Request for clarification with regard to import item "Thermoplastic Resin" whether it is Polymer or not?.** | | |
| | **Fixation of ad-hoc wastage input output norms.** | | | |
| | **The Committee noted the clarification furnished by Central Institute of Plastic Engineering & Technology (CIPET), Chennai. On the basis of CIPET's clarification, the Committee clarified that Thermo Plastic Resin is a Polymer allowed under Sl. No. 1(a) of SION H-331.** | | | |

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